

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/184(KB)2023
IA(I.B.C)/583(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND MARCH 2024, 10:30 A.M

IN THE MATTER OF	SARAF TREXIM LIMITED VS VANRAJ STEELS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Anurag Bagaria, Adv.] For the Operational Creditor
Mr. Devansh Sonthalia, Adv.]

Mr. D.N. Sharma, Adv.] For the Corporate Debtor
Mr. Nilay Sengupta, Adv.]
Ms. Urmila Chakraborty, Adv.]
Mr. Sujit Banerjee, Adv.]

ORDER

1. Learned Counsel for the Operational Creditor present. Learned Counsel for the Corporate Debtor present.
2. **IA(I.B.C)/583(KB)2024:**
 - a. In view of the settlement arrived at between the parties, learned Counsel for the Corporate Debtor wants to withdraw C.P. (IB)/184(KB)2023.
 - b. The settlement agreement is at page 21 (Annexure C) of this application.
 - c. Accordingly, IA(I.B.C)/583(KB)2024 is allowed and disposed of.
 - d. In view of such, C.P. (IB)/184(KB)2023 is withdrawn as settled.
 - e. Liberty is granted to the Financial Creditor to restore the Company Petition from this stage at which it is being disposed today, in case of settlement fails between the said parties.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**